

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1251/2016

IN THE MATTER OF:

Brian Lau

.....Petitioner

v.

S 3 Electrical and Electronics Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434(1)(a) of the Companies Act

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Raghunatha Sethupathy, Advocate

For the Respondent(s) : Mr. Navneet Kumar Jain, Interim Resolution Professional

ORDER

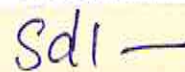
CA-275(PB)/2017

Notice of the application.

Mr. Aditya Sharma, learned counsel for the respondent accepts notice. It is expected that the bill of the Insolvency Professional would be honoured and a cheque of the amount shall be issued or brought on or before 31.08.2017.

List for further consideration on 31.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017

Vineet